

absorption of ex-State Railway Officers till such time each eligible officer has had one chance of being considered for promotion and 33 1/3 per cent. by promotion.

(b) 1955-56	1956-57
21	81

(c) A statement is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 94.]

(d) The information is being collected from the Railway administrations and will be laid on the Table of the Lok Sabha as soon as it is received.

Sugar Factories

304. **Sardar Iqbal Singh:** Will the Minister of Food and Agriculture be pleased to state the full requirement of sugar cane for running all the factories to their full capacities for the full crushing season?

The Minister of Food and Agriculture (Shri A. P. Jain): The sugarcane requirement of factories for the 1957-58 season is estimated at 210 million tons.

Payment of Claims

305. **Sardar Iqbal Singh:** Will the Minister of Railways be pleased to state:

(a) the total value of claims so far paid by the Railway Department to traders in the Ferozepore and Delhi Divisions of Northern Railway from 1955 for the loss of their goods; and

(b) the total number of claims at present under consideration?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) The amount paid, for the years 1955, 1956 and for 1957 upto 30th September, is Rs. 47,63,819.

(b) The total number of claims outstanding in regard to Delhi and Ferozepore Divisions of The Northern Railway, as on 30th September, 1957, is 1,634.

Representatives from the Recognized Unions.

306. **Sardar Iqbal Singh:** Will the Minister of Railways be pleased to state:

(a) the number of representations received from the Recognized Unions in 1956-57; and

(b) the number of cases pending for decision and the number disposed of so far?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) and (b). The necessary information is being collected and will be laid on the Table of the Lok Sabha.

PAPERS LAID ON THE TABLE

AMENDMENTS TO THE INDIAN ADMINISTRATIVE SERVICE (PAY) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to re-lay on the Table, under sub-section (2) of Section (3) of the All India Services Act, 1951, a copy of the Notification No. S.R.O. 2726 dated the 31st August, 1957, making certain amendments to the Indian Administrative Service (Pay) Rules, 1954.

I also beg to lay on the Table, under sub-section (2) of Section (3) of the All India Services Act, 1951, a copy of the Notification No. 3391, dated the 26th October, 1957, making certain further amendment to the Indian Administrative Service (Pay) Rules, 1954.

(Placed in Library. See No. LT-353/57].

ANNUAL REPORTS OF INDIAN AIRLINES CORPORATION AND AIR-INDIA INTERNATIONAL CORPORATION

The Minister of State in the Ministry of Transport and Communications (Shri Humayun Kabir): I beg to lay on the Table, under sub-section (2) of Section 37 of the Air Corporations